



\$~40

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ FAO(OS) (COMM) 72/2020

ONGC PETRO ADDITIONS LIMITED Appellant Through: Mr. K.R. Sasiprabhu, Mr. Aditya Swarup, Mr. Vishnu Sharma, Mr. Tushar Bhardwaj and Mr. Manan Shisodia, Advocates

versus

TECNIMONT PRIVATE LIMITED & ANR. Respondents

Through: Mr. Karan Luthra, Advocate

CORAM: HON'BLE MR. JUSTICE SURESH KUMAR KAIT HON'BLE MR. JUSTICE SAURABH BANERJEE <u>O R D E R</u> 16.11.2022

%

CM APPL. 49007/2022(for exemption)

- 1. Allowed, subject to all just exceptions.
- 2. Application is accordingly disposed of.

CM APPL. 49006/2022 (for directions)

3. By way of the present application, appellant seeks to direct the respondents to extend the following bank guarantees and keep them valid and alive for the period of pendency of O.M.P. (COMM) 424/2020 titled as '*ONGC Petro Additions Ltd. vs. Tecnimont S.P.A. & Anr.*' :

S.	Bank of	Bank Name	Name of BGs	Expiry
No.	Guarantee No.			Date
1	171020560469-LA	Standard	ABG	12.11.2022
		Chartered		
2	171020560450-LA	Standard	ABG	12.11.2022
		Chartered		
3	DLG211/11	ING Bank	PBG	12.11.2022
		N.V., Milan		
4	464840	BBVA Bank	PBG	12.11.2022
5	110126IBGP00064	IDBI Bank	PBG	14.12.2022

FAO(OS) (COMM) 72/2020

Page 1 of 2

This is a digitally signed order.

The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above. The Order is downloaded from the DHC Server on 15/05/2025 at 09:57:41





4. Learned counsel appearing on behalf of respondents submits that the bank guarantee mentioned above at Sr. Nos.1 and 2 have already been extended upto 16.02.2023 and bank guarantee at Sr. No.4 has been extended upto 12.02.2023. Learned counsel for respondents further submits that he has no objection, if bank guarantee at Sr. No.5 which is valid upto 14.12.2022 is further extended subject to the outcome of the decision of the learned Single Judge in O.M.P. (COMM) 424/2020 titled as 'ONGC Petro Additions Ltd. vs. Tecnimont S.P.A. & Anr.'

5. Accordingly, in view of no objection from learned counsel for respondents, the bank guarantee mentioned above at Sr. No.5 is further extended subject to the outcome of the decision of the learned Single Judge in aforementioned O.M.P. (COMM) 424/2020.

6. Accordingly, the present appeal is disposed of.

SURESH KUMAR KAIT, J

SAURABH BANERJEE, J

NOVEMBER 16, 2022/rk

FAO(OS) (COMM) 72/2020

This is a digitally signed order. The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above. The Order is downloaded from the DHC Server on 15/05/2025 at 09:57:41